

working in the scheduled/tribal areas to attract persons of appropriate quality, calibre and efficiency required for upgradation of tribal areas. Since the Central Government employees are not directly concerned with the implementation of tribal area plans, the grant of allowances and facilities mentioned above to them has not been found justified. The project allowance at present has been sanctioned in the Dandakaranya Project upto 31st March, 1984. No proposal has been received so far from the Department of Rehabilitation for the extension of this allowance beyond 31st March, 1984.

#### Garment Export Policy

5619. SHRI ASHFAQ HUSAIN : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are aware that the garments export policy has created a parallel economy amongst garments exporters by sale below table of export quotas and advertisements appeared in the newspapers; and

(b) whether Government will investigate such deals as all transfers made during 1981, 1982, 1983 and 1984 are registered with Apparels Export Promotion Council, New Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR) :

(a) Under the Export Entitlement Distribution Policy, a holder of Past Performance Entitlement can transfer his entitlement to any other registered exporter subject to certain stipulation which are designed to discourage speculative transfers. All applications for such transfers are registered with the Apparels Export Promotion Council. However, the terms of transfer are settled between the transferer and the transferee.

(b) Does not arise in view of (a) above.

#### Alleged tax Evasion by Tent Suppliers, Decorators and Caterers

5620. SHRI DIGAMBER SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether there is mass-scale evasion of tax by tent suppliers, decorators and caterers who undertake such jobs on marriage ceremonies in the capital;

(b) whether he is aware that while they bill to the extent of some lakhs of rupees, payers being mostly the business community flourishing in black money, they do not either issue any proper stamped or if they issue at all, that is for some nominal amounts;

(c) whether the Income-Tax Department has ever thought of mopping this black money being utilised for such purposes and bring to book the defaulting contractors for dodging tax;

(d) if so, the outcome thereof and if not, reasons therefor; and

(e) whether Government propose to start with the checking of accounts of some leading contractors in this line in the capital and other big cities like Calcutta, Bombay, Kanpur etc. ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) The Government do not have any such specific information.

(c) to (e) Survey u/s 133A (5) of the Income Tax Act, 1961 in carried out by the Income Tax Authorities to curb the ostentatious exhibition of unaccounted wealth by way of lavish expenditure on marriage, social and other functions.

According to the information available, during the current financial year survey u/s 133A (5) has been conducted in about 454 cases through-out the country. The information collected is crossverified with the books of account of tent suppliers,